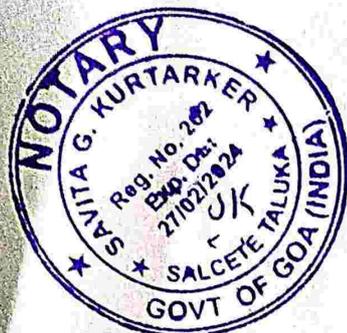


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**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, WESTERN ZONE BENCH AT PUNE**



APPEAL NO. 51 OF 2022 [WZ]

BETWEEN:

The Colva Civic and Consumer Forum

....APPELLANT

AND

The Goa Coastal Management
Authority and Ors.

.....RESPONDENTS

**COMPOSITE REJOINDER TO REPLY
AFFIDAVITS FILED BY THE RESP. NO. 4**

I, Judith Almeida, Indian national, President of the Appellant organization herein, do hereby solemnly affirm and state as under:

1. I state that I am filing the present affidavit in Rejoinder to the Limited Affidavit filed by the Resp. No. 4 dt. 06.04.2023, and the Affidavit in Reply filed by the Resp. No. 4 dt. 07.06.2023. At the outset, I state that I am not replying to each and every statement and submission made in the said Reply Affidavits, and nothing may be deemed to be admitted unless the same is specifically admitted herein but

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should be treated as though the same has been set out seriatim and denied and disputed specifically.

Response to R4's Limited Affidavit dt. 06.04.2023

2. With regards to Paragraph 1 of the Limited Affidavit, it is denied that the Appellant failed to serve the Compilation II to the Resp. No. 4. I say that service of the entire set of this Appeal and the Amended Appeal was effected upon the R. 4 as follows:

a) Soft copy of entire Appeal set [*i.e.* *Compilations I and II*] sent by Email on 23rd February 2023.

b) Hard copy of entire Appeal set [*i.e.* *Compilations I and II*] delivered by Registered Post A.D. on 1st March 2023.

Details of this service are reflected in the Affidavit of Service filed by the Appellant dt. 31.03.2023.

3. No objection about absence of documents was raised by the Resp. No. 4 for more than a month after the hard and e-copies of the entire Appeal set were served upon them. The Appellant therefore submits that all the relevant documents were served upon the Resp. No. 4 including Compilation II, and that the allegation of the Resp. No. 4 is incorrect.
4. This clarification is provided by the Appellant only to deal with the aspersion sought to be cast by the R. 4 of deficient service by the Appellant. In any case, the Appellant has re-sent the entire Appeal set to the



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email address of the Counsel representing the R. 4 in this Appeal on 8th April 2023, after the alleged deficiency was brought to the Appellants notice when the Limited Affidavit was served upon the Appellant.

5. With regards to paragraph 3 of the Limited Affidavit, it is incorrect to state that the primary grievance of the Appellant is only the absence of directions from the G.C.Z.M.A. regarding two specific structures identified as 'X' and 'Y' in the sketch produced by the Appellant.

6. The Appellant herein states that there are several grievances that the Resp No 1 has not addressed besides the Structures A to F & F Colly as referred to in the order dt 12/10/2022 & 19/10/2022:

a) The permission dt. 01.12.1995 is itself faulty as it violates the CRZ Notification 19.02.1991, as the permission dt 01.12.1995 has not referred to any previous permission prior to 19.02.1991, which would show the existence of the 'traditional building' 468 sq. mts.

b) The CRZ Notification 19.02.1991 does not permit for stilts in the NDZ of CRZ III areas. The only provision made is for repairs of existing authorised structures not exceeding existing FSI, existing plinth area and existing density. The site plan at page 77 of the Appeal paperbook shows the area of the existing structure as 468.09 m² and the proposed structure totalling an area of 1025.40 m²,



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which itself is an FAR of 65.39 %. No additional area beyond this 468.09 Sqm could have been permitted in the NDZ after 19.02.1991.

- c) A traditional residential building could never have been converted into a commercial structure after the CRZ Notification 19.02 .1991. The Respondent No 4 has been illegally running commercial activities since 1995. (See photograph on page 84 and para 19 of Appeal). The R4 has admitted in the Detailed affidavit (pg. 186) that a kitchen, restaurant and Reception are in existence in the Stilt area.
- d) The stilt area is now converted and there are two restaurants, a kitchen, and a Reception are being run on the ground floor [pg. 84].
- e) The open to sky central portion of the building is covered in order to house one of the two restaurants on the ground floor, shown as "Y" (Page 145) and the Resp. 4 is making excuses that the same is done to protect the building from rain. At the time of construction of the building, such provisions are accounted for and included in the plans prior to the construction. The sketch Plan was drawn to show the two violations that are observed from a distance and not seen on the so called plan of 1995.



7. With regards to Paragraph 4 of the Limited Affidavit, I say that the Appellant is not aware of the situation on

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site at Sy. No. 24/1, of Colva village, Salcete Taluka ["subject property"] . I say that the Resp. No. 1 authority will have to verify the position at the site in as far as compliance with its order dt. 12.10.2022/19.10.2022 is concerned, and file a Compliance Report/Site Inspection Report with this Hon'ble Tribunal as a part of the proceedings of this Appeal.



8. With regards to Paragraph 5 of the Limited Affidavit, I say that this is a matter of record and warrants no additional comment from the Appellant at this juncture.

9. With regards to Paragraph 6 of the Limited Affidavit, there appear to be several discrepancies in some of the xerox copies of permissions currently on record, which were available with the G.C.Z.M.A/ produced by the R. 4. For instance, with reference to the Site Plan at pg. 77 of the Appeal Paper book, the following is noticed:

- a) The total area of the existing structures is 468.09 sqm, which is equivalent to approximately 29 % coverage of the subject property. Whereas the plan issued after 19.02.1991 i.e. on 01.12.1995 shows a total area permitted as 1025.40 sqm, which works out to approximately 65 % coverage of the subject property. The Chief Town Planner, knowing that the CRZ Notification 1991 only permits repairs of original traditional structures of equal plinth and density as per Annexure I

Section 6 (i), could never have permitted such a blatant violation. Hence it is apparent that the permission itself is questionable and maybe a forged document, which in turn would affect the legality of the entire structure.



b) The Site Plan shows 'Proposed Structure' as Stilt + Upper ground and first floor floor area. Such stilts are not permitted in the NDZ of CRZ III by the CRZ Notification. Presently this stilt area has been converted to house two restaurants, kitchen, and a reception area, which are being commercially utilized by the R.4.

c) The permission taken [pg. 76] is for the Reconstruction of traditional Residential building, while the present use is that of a Hotel with two restaurants in the stilt. No permissions were obtained to convert the Residential structure to a commercial structure from either the GSCCE or the GCZMA Resp No 1. The village panchayat had no jurisdiction to permit commercial activities in the said structure.

10. All of the above observations show serious infirmities in the approved plans/permissions produced in relation to the structures of the R. 4, which are not permitted by the CRZ Notification 1991 in the NDZ of CRZ-III areas, which the subject property lies in. For these reasons, the Appellant submits that it is of utmost importance that the original permissions/licenses issued for the construction of the 'Sea Coin' hotel are produced on record by the R. 4.

MA

Section 6 (i), could never have permitted such a blatant violation. Hence it is apparent that the permission itself is questionable and maybe a forged document, which in turn would affect the legality of the entire structure.



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c) The permission taken [pg. 76] is for the Reconstruction of traditional Residential building, while the present use is that of a Hotel with two restaurants in the stilt. No permissions were obtained to convert the Residential structure to a commercial structure from either the GSCCE or the GCZMA Resp No 1. The village panchayat had no jurisdiction to permit commercial activities in the said structure.

10. All of the above observations show serious infirmities in the approved plans/permissions produced in relation to the structures of the R. 4, which are not permitted by the CRZ Notification 1991 in the NDZ of CRZ-III areas, which the subject property lies in. For these reasons, the Appellant submits that it is of utmost importance that the original permissions/licenses issued for the construction of the 'Sea Coin' hotel are produced on record by the R. 4.

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11. With regards to Paragraph 7 of the Limited Affidavit, although the same may not have a bearing on the grievances raised by the Appellant, it is clarified that at no juncture of the hearings before the G.C.Z.M.A. which commenced on 31.07.2018 did the R. 4 bring to the notice of the R1 that its ownership had changed.



12. With regards to Paragraphs 8 - 10 of the Limited Affidavit, it is submitted that the structures 'X' and 'Y' in question were put up at the subject property without any approval from the G.C.Z.M.A - irrespective of any other permissions such as Excise Dept. etc. that may have been accorded thereto. The Appellant has disputed the justification of Structure 'Y' being needed for protection from weather conditions in the preceding paragraphs of this affidavit, and the same are not repeated herein.

13. With regards to Paragraphs 11 - 14 of the Limited Affidavit, the Appellant submits that a determination on the legality of structures 'X' and 'Y' is necessary, notwithstanding the undertaking given by the R. 4 to remove the said structures. In any case, the Appellant objects to the proposed 180 days sought by the R.4 for the removal of the structures, as the same is an unreasonably long period. The routine time period for demolition/removal of structures is 30 days, and what is sought by the R. 4 is 6 times greater. The R. 4 cannot continue to commercially operate these structures currently housing kitchen and restaurants in the NDZ of an CRZ-III area and gain benefits therefrom. If the R. 4 is willing to have the premises

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of 'X' and 'Y' sealed for the remainder of the 180 day period, the Appellant has no grievance with the time sought for removal.

14. With regards to Paragraphs 15 - 16 of the Limited Affidavit, the contents of paragraph 6 of this Rejoinder are reiterated, and are not repeated to avoid redundancy.

Response to R4's Affidavit dt. 07.06.2023



5. With respect to Paragraph 3 of the affidavit dt. 07.06.2023 [*Detailed affidavit*], the Appellant emphasises that the entire subject property falls in the No Development Zone III of Colva Village and is governed by the CRZ Notification dt 19.02.1991.
16. With respect to Paragraphs 4 and 5 of the detailed affidavit dt. 07.06.2023, the contents of paragraph 6 of this Rejoinder are reiterated, and are not repeated to avoid redundancy. This Appellant filed RTIs with the Town & Country Planning Department, Margao, the Chief Town Planners Office Panaji, and the Goa Coastal Zone Management Authority to confirm the existence of the minutes based on which the permissions were granted. None of the Authorities have any such minutes in their records. The complete file of the R4 in the R. 1 authority also does not have the minutes. Annexed as Exhibit A1 Colly are copies of the replies received from the various departments dt. 17.05.2023 PIO/GCZMA, Panaji, 23.05.2023 (Dy. Town Planner/PIO-6. HQ, Panaji), 09.05.2023 (Dy. Town Planner/PIO-8 HQ Panaji), dt 05.05.2023 (Dy. Town planner, Margao), The R4 must have these documents

in their possession and ought to produce the same if they exist.

17. With respect to Paragraph 6 of the detailed affidavit, although the same may not have a bearing on the grievances raised by the Appellant, it is clarified that at no juncture of the hearings before the G.C.Z.M.A. which commenced on 31.07.2018 did the R. 4 bring to the notice of the R1 that its ownership had changed.
18. With respect to Paragraph 7 - 8 of the detailed affidavit, the contents of paragraph 12 of this Rejoinder are reiterated, and are not repeated to avoid redundancy.
19. With respect to Paragraph 9 of the detailed affidavit, the Appellant submits that the operations of the R. 4 have been carried out in violation of the CRZ Notification, with multiple constructions, structures etc in violation of approved plans, which details are more particularly spelt out in the Appeal.
20. With respect to Paragraph 11 of the detailed affidavit, the Appellant is enclosing as **Exhibit A2 Colly** the Registration Certificate of the Appellant Organization, and the resolution authorizing the present signatory to initiate legal proceedings on its behalf. In any case, it is surprising to see this objection being raised at this stage, after more than 4 years of hearings before the G.C.Z.M.A.
21. With respect to Paragraph 12 of the detailed affidavit, the Appellant submits that:



- a) The R. 4 seems to have misconstrued the provisions of Section 16 of the NGT Act, which confer a statutory right of appealing an order passed by the G.C.Z.M.A. within 30 days, which has been duly done by the Appellant in the form of instituting this Appeal. Hence, the R. 4 is wholly incorrect in submitting that this Appeal is beyond limitation or time barred.
- b) In as far as the objection of delay or laches in the 1995 plan is concerned, the Appellant has pointed out several material irregularities (*para 9 herein*) in the permission dt. 01.12.1995 issued by the G.S.C.C.E (*pg.77-*). RTI information received by the Appellant on two different occasions ie. 2019 (*pages 101,102, and Exhibit A1 Colly - herein*) and 2023 from the TCP Dept. and the G.C.Z.M.A. shows that no records/files pertaining to the said permission is available in both these departments, which is a serious issue. All of these violations and discrepancies put together fly in the face of the provisions of the Environment Protection Act, 1986, and the CRZ Notification, 1991, and lead to the legitimacy of the very permission dt. 01.12.1995 being suspect, which is why the Appellant has sought for the original permissions to be brought on record.
- c) In addition, an understanding of the history of the instant case is also necessary to deal with this objection and prove the bona fides of the Appellant in following up this issue.



d) In S.M.W.P. 2/2006, the Hon'ble High Court of Bombay at Goa took *suo moto* cognizance of the issue of illegal constructions in coastal areas of Goa, as reported in local newspaper, and by an order dated 31.07.2006 and accordingly notices were issued to the concerned Government Authorities. Thereafter, by order dated 08.08.2006 the learned Amicus Curiae appointed by this Court brought to the notice of this Court the various orders and the guidelines issued in different other petitions in connection with the structures which mushroomed within the NDZ area and subject to the CRZ Regulations, 1991.



e) During the period of pendency of this S.M.W.P. before the High Court, this Appellant observed that several new structures had mushroomed despite several orders of the Hon'ble HC in SMWP 02/2006, and authorities were failing to take any action. Accordingly, this Forum filed an M.C.A. 635/2012, and on 31.07.2012 the Hon'ble HC was pleased to allow the Application stating that "Though this application is filed seeking intervention, learned Counsel for the applicant submits that the applicant be permitted to be joined as party respondent. We find merit in the submission inasmuch as it is the case of the applicant that inspite of several illegal constructions having come up within the jurisdiction of Colva Village Panchayat, no action is being taken by the Panchayat. Hence, the applicant is permitted to be joined as party respondent."

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f) Since the GCZMA was not constituted at the time, in the interim period the Member Secretary directed the Inquiry Committee to hear the parties and submit their report. The Inquiry Committee report is dt. 14.09.2015, and the report records the objections about the constructions of the R. 4 raised by the Appellant, viz. that the R4 “.....got illegal approval for reconstruction of a traditional building for residential structure from the CTP & MS of GSCCE, that the DSLR plan dt 31.11.2006 shows that the existing structure has been extended for beyond of the original plinth area in the NDZ and that the existing structure in the approved plan to be demolished is still existing.”



g) On 21.06.2016, the Hon'ble HC disposed off the SMWP, and directed the GCZMA / R1 to hear the parties and take action in accord with law.

h) Subsequent to this order, the Resp No. 1 issued notices and personal hearings commenced only on 31.07.2018, which culminated with the order dt 12.10.2022/19.10.2022, which is the subject matter of the instant Appeal.

22. The orders of the Hon'ble High Court in S.M.W.P. 2/2006 dt. 31.07.2006, 08.08.2006 and 31.07.2012, and the extract of the Inquiry Report dt. 14.09.2015 are enclosed as **Exhibit A3 Colly**. A reading of all these events establishes that the Appellant has been duly following up the issue of the constructions of the R. 4 with the R. 1 authority, in terms of orders of the Hon'ble High Court, and that therefore there has been no undue delay on the part of the Appellant.

23. With respect to Paragraphs 18 - 19 of the detailed affidavit, it is submitted that this statement of the Resp. No. 4 is incorrect and false, and the R. 4 is put to strict proof thereof. The Resp. No. 4 was sent two notices and summoned by the Inquiry Committee in 2015 and 2016, which notices dt 12.06.2015 is enclosed as Exhibit A4. A reference to the notice/report thereon is also seen in the order dt 12.10.2022.



24. With respect to Paragraph 23 of the detailed affidavit, it is seen that the R. 4 has admitted that the stilt area on the subject property was put to use for the purpose of running a restaurant and a kitchen - an issue which was raised by the Appellant with the R. 1 authority as well. The Appellant has challenged the SeaCoin structure itself as being illegal. In any case, if this Hon'ble Tribunal does decide that the Sea Coin structure itself is legal, then the stilts ought not to be used for any other purpose except parking. The use of this stilt parking space for a store room, reception etc. will defeat the CRZ Notification which does not permit any increase in F.A.R beyond what was existing prior to 1991.

25. With respect to Paragraphs 24 and 25 of the detailed affidavit, the stated area of 3055 sq. m. is contrary to official records. The Sale Deed and the Site plan show the area as 1,570 sqm, having built up area of 1025 sq mt.s. The report dt 27.09.2013 of the Architect appointed by the Village Panchayat [pgs. 78 - 80] show that at that time, the R3 had consumed 106 % F.A.R, . and not 0.28 of the plot area as per the report now produced by the R. 4. For these reasons, it is submitted that the Private Report is misleading with incorrect facts, and cannot be relied upon by this Tribunal.

26. With respect to Paragraph 26 and 27 of the detailed affidavit, the contents of paragraphs 6, 16, 21 and 22 are reiterated, and are not repeated to avoid redundancy. Multiple discrepancies with the approval dt. 01.12.1995 have been pointed out by the Appellant, and no departments have any records of the said permission and the minutes approving it. It is unclear how permissions issued for reconstruction of a Residential house came to be converted and misused by the R. 4 for running a commercial hotel. A site inspection by the R. 1 with the participation of the Appellant and the R. 4 will help establish the status of works at site.
27. With respect to Paragraph 28 of the detailed affidavit, the contents of paragraphs 21, 22 and 25 of this Rejoinder are reiterated, and are not repeated to avoid redundancy. It is however clarified that the V.P. site inspection report of Sept. 2013 came to the knowledge on 23.11.2017 under the R.T.I. Act 2005, and this report was duly produced by the Appellant during the proceedings connected with the impugned order, in the form of written submissions dt. 14.08.2018 Annexed as **Exhibit A5**.
28. With respect to Paragraph 33 of the detailed affidavit, it is clarified that the grievances of the Appellant relate to the CRZ Notification and its violations, which the Appellant has been diligently pursuing before the concerned authorities.
29. With respect to Paragraph 37 of the detailed affidavit, although it may not be relevant for the instant proceedings, it is necessary to clarify that the R4 has failed to acknowledge that panchnama report (pg. 189)



states that the demolition could not be executed as the PWD officials, their labourers and their machinery had not reported. Due to the absence of the PWD staff the Demolition could not be executed. The fact that the Dy. Director of Panchayat has registered a case at (pg. 117) with respect to structure 'X' and the R4 has admitted that it would demolish the structure at 'X' contradicting their own statements.

30. With respect to Paragraph 39 of the detailed affidavit, the contents of paragraphs 6, 21, 22 and 28 of this Rejoinder are reiterated, and are not repeated to avoid redundancy.



31. With respect to Paragraph 41 of the detailed affidavit, it is incorrect for the R.4 to suggest that there is any contradiction/duality in the stance of the Appellant vis a vis the plan dt. 01.12.1995. While the Appellant has pointed out certain issues with the plan and on that basis questioned the legitimacy of the plan; this does not preclude the Appellant from referring to details of the plan itself to make submissions on merits, in the event this Hon'ble Tribunal comes to the conclusion that the said plan dt. 01.12.1995 is legitimate.

32. With respect to Paragraph 43 of the detailed affidavit, the contents of paragraphs 6, 16, 21, 22 and 26 of this Rejoinder are reiterated, and are not repeated to avoid redundancy.

33. With respect to Paragraphs 47 - 50 of the detailed affidavit, the contents of paragraph 6, 16, 21, 22, 25 and 26 of this Rejoinder are reiterated, and are not repeated to avoid redundancy.

34. With respect to Paragraphs 52 and 54 of the detailed affidavit, the contents of paragraphs 21 and 22 of this Rejoinder are reiterated, and are not repeated to avoid redundancy.

35. I state that the contents of paragraphs 1(p), 2(p), 3(p), 4(p), 5(p), 6(p), 7, 8, 9(p), 10(p), 11(p), 12(p), 13(p), 14(p), 15(p), 16(p), 17(p), 18(p), 19(p), 20, 21(p), 22(p), 23(p), 24(p), 25(p), 26(p), 27(p), 28(p), 29(p), 30(p), 31(p), 32(p), 33(p), and 34(p) are correct and true to my own knowledge and official documents/ records, and that the contents of paras 1(p), 2(p), 3(p), 4(p), 5(p), 6(p), 9(p), 10(p), 11(p), 12(p), 13(p), 14(p), 15(p), 16(p), 17(p), 18(p), 19(p), 21(p), 22(p), 23(p), 24(p), 25(p), 26(p), 27(p), 28(p), 29(p), 30(p), 31(p), 32(p), 33(p), and 34(p) are submissions made on legal advice which I believe to be true. No part of it is false and nothing material has been concealed therefrom, and the annexures enclosed are true and correct copies of their respective originals.



Solemnly affirmed at Margao, Goa ,

This the 3rd day of July 2023.



DEPONENT

Solemnly affirmed before me by
Judith Almeida

Who is identified to me by
EPIC No. KNX3050465

to whom I personally know on
this 03rd day of July 2023

Reg. No. 11827 / 2023

Ksqvith

SAVITA G. KURTARKER
NOTARY
MARGAO-GOIA

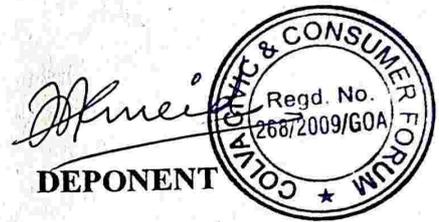


VERIFICATION

I, Judith Almeida, Indian national, President of the Appellant above named, hereby verify that the contents of paras 1 - 35 of my above affidavit are true to my knowledge and belief; that no part of it is false and nothing material has been concealed therefrom; and that the annexures enclosed are true and correct copies of their respective originals.



Verified on the 3rd day of July, 2023,
at Margao, Goa



Solemnly affirmed before me by
Judith Almeida
Who is identified to me by
Epic No. KNX3050465
to whom I personally know on
this 03rd day of July 2023

Reg No 11827/2023

KSQV174
SAVITA G. KURTARKER
NOTARY
MARGAO-GOA



EXHIBIT A, COLLY

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GOA COASTAL ZONE MANAGEMENT AUTHORITY

Go Department of Environment & Climate Change (Govt. of Goa)

Dempo Tower, 4th floor, Patta Plaza- Panaji Goa

Website: www.czma.goa.gov.in

Tel: 0832-2951089

Ref. No. GCZMA/RTI/22-23/01/283

Date: 17/05/2023

To,
Judith Almeida,
257/1, Bagdem,
3rd Ward,
Colva Salcete-Goa
403708

Sub: Information under Right to Information Act 2005.

Ref: 1) RTI Application dated 02/05/2023 and received by this Authority on 02/05/2023.

2) This office Letter No:GCZMA/RTI/22-23/01/283 Dated 03/05/2023.

3) RTI Application transferred by Public Information Officer, Office of the Chief Town Planner, 3rd Floor Dempo Towers, Patta Panaji Goa vide Ref No.21/22/23/TCP/PIO-8/42/23/94 dated 09/05/2023 and received by this Authority on 09/05/2023.

4) RTI Application transferred by Public Information Officer, Office of the Chief Town Planner, 3rd Floor Dempo Towers, Patta Panaji Goa vide Ref No.21/22/23/TCP/PIO-8/42/23/95 dated 09/05/2023 and received by this Authority on 09/05/2023.

Madam,

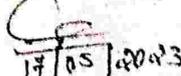
With reference to above, it is informed as under:

Sr No	Information sought	Reply
1	Certified copy of the minutes of the 9 th meeting of the Goa State Committee for Coastal Environment held on 20/10/1995.	Such details are not available in the office records of this office.

The period within which an appeal against such rejection may be preferred is 30 (Thirty) days and the particulars of the Appellate Authority are as follows:

“The Member Secretary, Goa Coastal Zone Management Authority, who is the First Appellate Authority (FAA) having Office at Dempo Tower, 4th floor, Patta Plaza- Panaji Goa.”

Yours faithfully



Public Information Officer

(Goa Coastal Zone Management Authority)

June 10, 2023

UNDER RIGHT TO INFORMATION ACT

To,
Judith Almeida,
257/1, Bagdem, 3rd Ward,
Colva, Salcete,
Goa 403 708.

Sub: Application under RTI Act 2005.

Ref: 1) Letter No. TPM/4598/RTIA/2023/2409 dated 05/05/2023 received under inward No. 95 (RTI) dated 05/05/2023.

2) RTI application dated 02/05/2023 of Judith Almeida.

Sir,

Your request has been considered under section 7(1) of RTI Act and I am to inform you the following under Section 5(4) and 5(5) of the RTI Act, 2005.

- (i) As regards to information sought by you in your above referred application it is to inform you that, the information sought by you is not available in the office record, hence cannot be furnished.
- (ii) the period within which an appeal against such information may be preferred; 30 days period;
- (iii) and the particulars of the Appellate Authority are; the Senior Town Planner (HQ) is the Appellate Authority with office at 2nd floor, Dempo Tower, Patto Plaza, Panaji GOA 403001.

Yours faithfully,



**Public Information Officer-6
Dy. Town Planner
Town & Country Planning Dept. (HQ)**

Copy to:

To,
The Public Information Officer,
South Goa District Office,
Town & Country Planning Department,
Margao-Goa.....for information

True copy
DA

Judith Almeida,
257/1, Bagdem, 3rd Ward,
Colva, Salcete,
Goa 403 708.
02.05.2023
Mob. No 9823085206.



To,
The Public Information Officer,
Office of the Chief Town Planner,
3rd Floor, Dempo Towers,
Patto, Panaji, Goa.

APPLICATION UNDER RIGHT TO INFORMATION ACT 2005

Sir,

I the Applicant above named most respectfully pray for the following information under the Right to Information Act 2005 with respect to the following:

- 1 - Certified copy of the minutes of the 9th meeting of the Goa State Committee for Coastal Environment held on 20/10/1995.

The court fee stamp of Rs 10 towards process is affixed with this Application. All other fees towards the information will be borne by me.

Thanking You,
Sincerely,

Judith Almeida

02/05/23
Town & Country Planning Department
Government of Goa
Panaji - Goa

Line copy
888

Ref. No. 21/22/23/TCP/PIO-8/41/23/94
Town & Country Planning Dept
Government of Goa
3rd Floor, Dempo Tower,
Patto Plaza, Panaji, Goa
Date: 03/05/2023

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To,
The Public Information Officer,
Goa Coastal Zone Management Authority,
C/o Department of Environment & Climate Change (Govt. of Goa),
Dempo Tower, 4th Floor, Patto-Plaza, Panaji Goa

Sub: - Application under Right to Information Act 2005.

Sir,

Please find enclosed herewith an application dated 03/05/2023 addressed to Town & Country Planning Dept., HQ Panaji Goa, from Judith Almeida, received in this Office vide Inward No. 90 (R.T.I.) dated 03/05/2023 information sought in the said application is related to your office.

- I. It is either held by your Public Authority or
- II. The subject matter of which is more closely connected with a request to reply the same to the party/applicant directly.

Since the information sought pertains to your office, the said application is transferred under section 6(3) of Right to Information Act 2005, to your Department with a request to reply the same to the party/applicant directly.

Yours faithfully,



Dy. Town Planner/PIO- 8
Town & Country Planning Department (HQ)

Copy to:

✓ Judith Almeida, 257/1,
Bagdem, 3rd Ward,
Colva Salcete Goa

True copy
JA

Ref. No. 21/22/23/TCPI/PIO-8/42/23/95
Town & Country Planning Dept
Government of Goa
2nd Floor, Dempo Tower,
Patto Plaza, Panaji, Goa
Date: 03/05/2023

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To,
The Public Information Officer,
Goa Coastal Zone Management Authority,
C/o Department of Environment & Climate Change (Govt. of Goa),
Dempo Tower, 4th Floor, Patto-Plaza, Panaji Goa

Sub: - Application under Right to Information Act 2005.

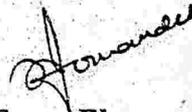
Sir,

Please find enclosed herewith an application dated 03/05/2023 addressed to Town & Country Planning Dept., HQ Panaji Goa, from Goa Coastal Zone Management Authority, received in this Office vide Inward No. 87 (R.T.I.) dated 02/05/2023 information sought in the said application is related to your office.

- I. It is either held by your Public Authority or
- II. The subject matter of which is more closely connected with a request to reply the same to the party/applicant directly.

Since the information sought pertains to your office, the said application is transferred under section 6(3) of Right to Information Act 2005, to your Department with a request to reply the same to the party/applicant directly.

Yours faithfully,



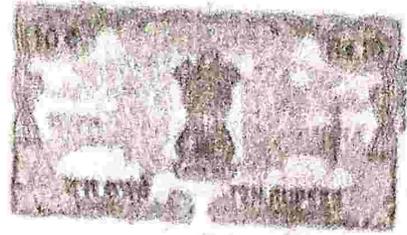
Dy. Town Planner/PIO- 8
Town & Country Planning Department (HQ)

Copy to:
✓ Judith Almeida, 257/1,
Bagdem, 3rd Ward,
Colva Salcete Goa

Line copy
DM

213:

Judith Almeida,
257/L, Bagdem, 3rd Ward,
Colva, Salcete,
Goa 403 708.
02.05.2023
Mob. No 9823085206.



To,
The Public Information Officer,
Office of the Town Planner,
4th Floor, Osia Complex,
Margao, Salcete, Goa 403 601

APPLICATION UNDER RIGHT TO INFORMATION ACT 2005

Sir,

I the Applicant above named most respectfully pray for the following information under the Right to Information Act 2005 with respect to the following;

1. Certified copy of the minutes of the 9th meeting of the Goa State Committee for Coastal Environment held on 20/10/1995.

The court fee stamp of Rs 10 towards process is affixed with this Application. All other fees towards the information will be borne by me.

Thanking You,
Sincerely,

Judith Almeida

Judith Almeida

RECEIVED
T.O.P.O., MARGAO
2/5/2023

RECEIVED
T.O.P.O., MARGAO
DATE 2/5/2023

Jane Gomes
M

File No: TPM/4598/RTIA/2023/
Town & Country Planning Dept.
Government of Goa
4th Floor, Osia Complex
Margao-Goa
Date 05/05/2023
2409
2/4

To,
Judith Almeida,
257/1, Bagdem, 3rd ward,
Colva, Salcete Goa.

Sub:- Information under Right to Information Act-2005.

Ref:- Your application dtd. 2/5/2023 received under inward no. 3043 dtd 2/5/2023

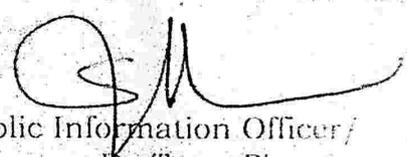
Madam,

Your above referred application has been considered under Section 7(1) of the Act and I am to inform you the following:

- i. the information asked for, is held by other public authority or
- ii. the subject matter of which of is more closely connected with the functions of another public authority.

In light of the above your application is transferred U/s 6(3) of RTI Act to the concerned PIO with a request to provide the information sought through the application referred above

Yours faithfully,


Public Information Officer /
By: Town Planner
South Goa District Office,
Margao Goa.

Encl: Copy of the application received in this public authority.

To,
The PIO 5,
office of the Chief Town Planner,
2nd floor, Dempo Tower,
Patto Plaza,
Panaji Goa with a request to provide information.

Tg/-

June 6/23
JA

EXHIBIT A2 Copy

215

CERTIFICATE

In view of the Affidavit sworn before Notary, Adv. Menino Fernandes Goa, 01/09/2016 by the Secretary of the "Colva Civic & Consumer Forum " and filed in this Office for the purpose of Section 3 (B) (4) of the Societies Registration (Goa Second Amendment) Act 1998, it is hereby certified that the registration of the said Forum registered under the Societies Registration Act, 1860 under Reg. No. 268/GOA/2009 dated 20/11/2009 is hereby renewed on 20/11/2019.

Margao, Dated:- 01st September 2016.



(R. L. Bednekar)
DISTRICT REGISTRAR (SOUTH)/
INSPECTOR GENERAL OF SOCIETIES

True Copy
JA

Registration received till 30/11/2024

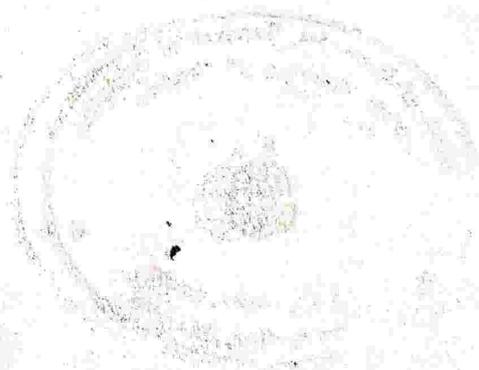
Dated ... 27/11/2024

M. Lakshmi 27/11/2024

Inspector General of Societies/
District Registrar (South Con)
By Order



True copy.



COLVA CIVIC AND CONSUMER FORUM

Reg No 268/Goa/2009

House No 257/1, Bagdem, Ward 3, Colva, Salcete-GOA 403708 Mob: 9823085206

Ref: _____

Date: _____

RESOLUTION

It is hereby unanimously resolved at the general body meeting of the organisation, Colva Civic and Consumer Forum, Colva, Salcete, Goa held on 08.11.2022 that from here on all PIL's, Writ Petitions, Appeals including as Respondents and other Applications in all matters connected therewith would be signed by the President, Ms Judith Almeida or in her absence by Dr. Ms. Shakuntala Mesquita Secretary of the organisation. They are authorised to be signatories and represent or to engage appropriate legal counsel to represent the forum. This resolution to apply to all matters filed henceforth before any authorities, Hon'ble High Courts within India, Hon'ble National Green Tribunal (Pune/Delhi) and the Hon'ble Supreme Court of India.


President
30.06.2023



True copy

SUO MOTO WRIT PETITION NO. 2 OF 2006

Versus

UNION OF INDIA THROUGH ITS
SECRETARY AND 2 ORS.,

....Respondents

Mrs. Norma Alvares, Amicus Curiae.
Mr. S. S. Kantak, Advocate General with Ms. R. Chodankar, Additional
Government Advocate for the Respondents.

Coram:- V.C.DAGA &
N. A. BRITTO, JJ.

Date:- 31st July, 2006

P.C.:-

The constant blatant violations of the Coastal Regulation Zone Rules in almost 20 villages of North and South Goa were reported in the daily newspaper "Herald" dated 23-7-2006 under the caption "Is Goa sinking because of this?"

It is also alleged in the news item that Panchayats in the coastal areas by not looking into the illegal constructions cropping up along the coastal belt within their jurisdiction are allegedly abetting the illegalities. The issue raised needs consideration.

Mrs. Norma Alvares, Advocate is requested to act as Amicus Curiae.

The Registry is directed to supply xerox copies of the petition to Mrs. Alvares as well as other respondents.

"Notice before admission returnable after one week."

Service is waived by learned Advocate General on behalf of the respondents.

Registry to take steps to serve other respondents.

V.C.DAGA, J.

N. A. BRITTO, J.

RD.

True Copy
JA

IN THE HIGH COURT OF BOMBAY AT GOA

SUO MOTO WRIT PETITION NO. 2 OF 2006

Versus

UNION OF INDIA THROUGH ITS
SECRETARY AND 2 ORS.,

....Respondents

Mrs. Norma Alvares, Amicus Curiae.

Mr. S. S. Kantak, AG with Ms. Chodankar, AGA for the Respondents.

Coram:- V.C. DAGA &
N. A. BRITTO, JJ.

Date:- 8th August, 2006

P.C.

Mrs. Norma Alvares, learned Amicus Curiae, during the course of hearing, brought to our notice the decision of this Court rendered in Writ Petition filed by the Goa Foundation, reported in 2000(2) Goa Law Times 280, to which one of us (Daga, J.) is a party. In that decision, this Court had framed guidelines to detect illegal construction and provided Scheme built with procedure for removal of such illegal constructions.

2. The Chief Secretary, Government of Goa, has issued more than two Circulars pursuant to the abovesaid Judgment of this Court directing the various authorities of the State to implement the said Scheme in its true letter and spirit, since the guidelines framed by this Court were followed in breach.

3. One more Order of this Court passed in the case of Laxmikant R. Dessai & Ors. v. The Cancona Municipal Council & Ors. in WP 150/98, (unreported) was brought to our notice, wherein directions were issued to

the Chief Secretary, State of Goa, to prepare Survey plans indicating all structures standing within 200 metres of High Tide Line, existing before 1991 and the constructions after 1991. According to Mrs. Alvares, to the best of her knowledge, no report is available on record showing compliance of the said directions.

4. Mrs. Alvares also brought to our notice, that the various steps taken by The Goa Coastal Zone Management Authority, to prevent illegal constructions have been stalled because of the frequent interventions of the Civil Courts though directions are issued by this Court in the above Order dated 16.07.03, to the Courts not to exercise jurisdiction in respect of structures put up pursuant to the guidelines framed by this Court.

5. Mrs. Alvares also submitted that no adequate machinery has been placed at the disposal of the Goa Coastal Zone Management Authority by the State for carrying out the demolition of the illegal structures brought to their notice with the result, the directions of this Court, are not being implemented. Mrs. Alvares also made serious complaint about erection of illegal shacks and non-removal thereof.

6. Having heard Mrs. Alvares, it has become necessary to issue following directions to the State Government.

(a) The Chief Secretary State of Goa and the Goa Coastal Zone Management Authority, is directed to indicate on oath as to how many cases of illegal construction were detected in last three years, in how many cases the steps were taken to remove them and how many of them were actually removed.

(b) The State of Goa is directed to disclose on oath as to what facilities are placed at the door of the Goa Coastal Zone Management Authority, so as to enable them to discharge their duties effectively, amongst others leading to removal of illegal construction.

(c) The Goa Coastal Zone Management Authority is directed to disclose on oath with complete details and particulars as to in how many cases as on date, the interim injunctions and/or the stay orders granted by the Civil Courts are operating against them.

(d) The State Government and the Goa Coastal Zone Management Authorities are directed to disclose details with particulars as to how many shacks were put up pursuant to the permission granted by them, how many of them were removed and how many of them are yet to be removed. They are also expected to disclose as to whether or not those shacks, which are still in existence, would interfere with the sand dunes and whether their existence is necessary to prevent erosion of sand dunes.

7. Both the authorities referred to herein above are directed to file their respective affidavit within three weeks from today. In the meanwhile, Registry is directed to forward copy of the Order of this Court dated 16.07.2003, referred to in Para 3 (supra), to all the sub-ordinate Courts so as to bring to their notice Para (v) of the said order.

S.O. after three weeks.

V.C. DAGA, J.

N. A. BRITTO, J.

arp/*

June Copy

MM

IN THE HIGH COURT OF BOMBAY AT GOA

MISC.CIVIL APPLICATION NO. 635 OF 2012

IN

SUO MOTU WRIT PETITION NO. 2 OF 2006

THE COLVA CIVIC AND CONSUMER FORUM
THROUGH ITS SECRETARY MRS. JUDITH
A. B. ALMEIDA

... Applicant

Versus

... Respondent

Mr. Nigel Da Costa Frias, Advocate for the applicant.
Mr. C. A. Ferreira, Asst. Solicitor General for respondent No.1.
Mr. A. N. S. Nadkarni, Advocate General with Mr. M. Salkar,
Government Advocate for respondents No.2 and 3.
Mr. V. Parsekar, Advocate for respondent No.4.

Coram:- A. P. LAVANDE &
U. V. BAKRE, JJ.

Date:- 31st July, 2012

P.C.:-

Heard Mr. Costa Frias, Counsel for the applicant.

2. Though this application is filed seeking intervention, learned Counsel for the applicant submits that the applicant be permitted to be joined as party respondent. We find merit in the submission inasmuch as it is the case of the applicant that inspite of several illegal constructions having come up within the jurisdiction of Colva Village Panchayat, no action is being taken by the Panchayat. Hence, the applicant is permitted to be joined as party respondent.

3. Since this is a suo motu petition, the Registry to carry out amendment to the cause tile.

224

Application stands disposed of.

A. P. LAVANDE, J.

U. V. BAKRE, J.

ssm.

True Copy

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Member Secretary
GCZ
HC No. 2450/L
Date 14/09/15
149
[Signature]

BEFORE THE INQUIRY COMMITTEE
GCZMA

Case No. GCZMA/GEN/MISC/13-14

In the matter of Order dated 15-01-2015 of Hon'ble High Court in Suo Moto W.P. 2 of 2006 directing the GCZMA to examine the documents relied by the Village Panchayat of Colva in respect of structures existing in the No Development Zone of CRZ-III.

REPORT

1. As the direction was given to examine the documents, only personal hearing was given to the concerned parties. This case pertains to M/s Shamiraj Hotels (to be referred as the affected party), situated in the property surveyed under Sy.No. 24/1 of Colva Village. The representative of Colva Civic and Consumer Forum, Mrs. Judith Almeida filed the written statement and the representative of the affected party filed the reply and produced documents.
2. In the written statement the representative of Colva Civic and Consumer Forum states that the affected party got illegal approval for reconstruction of a traditional building for residential structure from the Chief Town Planner and Member Secretary of Goa State Committee of Coastal Environment on 01-12-1995; that the DSLR plan dated 31-11-2006 shows that the existing structure has been extended for beyond of the original plinth area in NDZ and that the existing structure in the approved plan to be demolished is still existing.

[Handwritten initials]

True Copy [Signature]

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3. The affected party in the reply stated that by sale deed dated 15-08-1995, the affected party purchased half of the property surveyed under Sy.No. 24/1 of Colva Village from the owners M/s ETAK Corporation Ltd. together with the ...premises; that the said M/s ETAK had purchased the said plot together with the existing tourism cottages from the original owners Cecilia Mascarenhas; that the tourist cottages had been constructed with the permission from the Village Panchayat under licence no. 39/78-79; that the affected party got reconstruction plans approved by the Chief Town Planner after obtaining approval from Goa State Committee for Coastal Environment on 20-10-1995; that the affected party obtained construction licence from Village Panchayat on 13-07-1995.
4. The affected party produced the following documents: Deed of Sale dated 15-08-1995 with the sketch plan; approval dated 01-11-1995 of Town and Country Planning Department with the plans; construction licence dated 13-12-1995 of the Village Panchayat Colva; occupancy certificate dated 25-06-1997 issued by the Village Panchayat of Colva.
5. The affected party by sale deed dated 15-08-1995 purchased from M/s ETAK Corporation Ltd. the property with structures existing in Sy.No. 24/1 of Colva Village. In the recitals of the sale deed a reference is made to sale deed dated 11-03-1992 wherein the original owners sold M/s ETAK Corporation Ltd. the same plot of land with all structures existing therein vis tourist cottages and that original owners have constructed the tourist cottages and structures after taking necessary licence from the

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Village Panchayat by licence no. 39/78-79 and which were leased by M/s ETAK Corporation Ltd. to the affected party by Deed of Lease dated 01-11-1979 and 01-09-1981. The sale deed dated 15-08-1995 along with the sketch plan of the property is marked as Annexure A (Colly).

6. The Town and Country Planning Department granted on 01-12-1995 No Objection for the reconstruction of traditional building in Sy.No. 24/1 of Village Colva. The No Objection for the proposed reconstruction is based on the approval by the Goa State Committee for Coastal Environment, for the reconstruction of traditional building. The letter dated 01-12-1995 along with the approved plans are marked as Annexure B (colly).

7. The affected party produced the construction licence dated 13-12-1995 issued by the Village Panchayat Colva to the affected party for reconstruction of traditional building on Sy.No. 24/1 of Village Colva. The construction licence dated 13-12-1995 is marked as Annexure C. The Village Panchayat of Colva on 05-03-1998 issued No Objection to start business activity. The letter dated 05-08-1998 is marked as Annexure D.

8. Considering that the tourist cottages and structures in Sy.No. 24/1 of Colva village were existing in the year 1979 Annexure A (Colly) before the date of CRZ Notification 19-02-1991 and considering that after the date of CRZ Notification 19-02-1991, Goa State Committee for Coastal Environment granted approval for reconstruction of traditional building in Sy.No. 24/1 of Village Colva at Annexure B (Colly) and Village Panchayat granted construction licence at Annexure C; the reconstruction

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228

of the traditional building in Sy.No. 24/1 of Village Colva is according with law.

Dated: 14/09/2015



(Afonso Araujo)
CHAIRMAN



(Kanchan M. Lotlikar)
MEMBER



(Caetano Joaquim de Braganza)
MEMBER

True Copy
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GOA COASTAL ZONE MANAGEMENT AUTHORITY

Co Department of Science, Technology and Environment (Govt. of Goa)

3rd Floor, Dempo Towers, Patto, Panaji- Goa-403 001

email:dir-ste.goa@nic.in, goacoastalzone@gmail.com

Ref. No. GCZMA/GEN-MISC/ 13-14/563

Date: 12/6/2015

MOST URGENTNOTICE OF PERSONAL HEARING**Sub:** Notice of personal hearing before the Inquiry Committee of GCZMA.

- Ref:**
- (1) Order dated 15/01/2015 passed by the Hon'ble High Court of Bombay at Goa in the matter of
- Suo Moto*
- W.P. 2/2006.
-
- (2) Extract of the Minutes of 115
- th
- GCZMA Meeting held on 04/05/2015.
-
- (3) Letter to the Inquiry Committee dated 15/05/2015 bearing no. GCZMA/GEN-MISC/13-14/312.

WHEREAS, the Hon'ble High Court of Bombay at Goa, Panaji vide its Order dated 15/01/2015 passed in the matter of *Suo Moto* Writ petition no. 02/2006 had directed the respondent no. 19/Village Panchayat of Colva to furnish the material on record to suggest the structures are not illegal before the GCZMA and such Authorities shall examine such material after hearing the parties in accordance with law. Further the GCZMA was granted time of six weeks from the receipt of such material from the Village Panchayat of Colva who were to produce the same within one week.

AND WHEREAS, the matter was placed in the 115th GCZMA meeting held on 04/05/2015 wherein the Authority after detailed discussion and due deliberations, decided to refer the matter to the Inquiry Committee of the GCZMA to examine all the documents on record and hear the parties if required and submit the detailed report to the GCZMA within 30 days.

AND WHEREAS, the said file is forwarded to the Inquiry Committee of the GCZMA for necessary action vide letter dated 15/05/2015 as referred above at Sr. No. (3).

AND WHEREAS, in this regard, the Inquiry Committee of GCZMA has now decided to call the parties for personal hearing on 22/06/2015 at 3:00 p.m. onwards at the Office of GCZMA, 3rd floor, Dempo Towers, Patto, Panaji-Goa.

June 2015
JA

NOW THEREFORE, you are hereby required to remain present for the personal hearing or depute your duly authorised representative with all the documents and produce construction reconstruction repair licence approvals if any issued by the concerned Authorities including GCZMA if any along with the approved plan, as also the documents to show the title to the Office of GCZMA and other related documents if any.

TAKE NOTE THAT, the matter being directional matter and as directed has to be decided and disposed off expeditiously in order to file the compliance report before the Hon'ble High Court of Bombay at Goa and being an urgent matter no adjournment will be granted and GCZMA will proceed further with future course of action



(Levison J Martins)
Member Secretary (GCZMA)

To,

- 1) M/s Soul Vacation,
(Vista de Colva, Shalom) Colmar,
Condominium, Salcete-Goa.
- 2) Ms. Ventura Fernandes/Lucky Star,
C/o Hafisabad Real Estate, 4th ward,
Salcete-Goa.
- 3) M/s Shamiraj Hotels Pvt. Ltd.,
Colva beach, Colva,
Salcete-Goa.
- 4) M/s Colmar Beach Resort,
Colva beach, Colva,
Salcete-Goa.
- 5) M/s Captain J.P. Dias,
Colva, Salcete-Goa.
- 6) Mr. Ashok Vikhe Patil,
Colva, Salcete-Goa.
- 7) Mr. Ashok Kumar Vaid,
Colva, Salcete-Goa.

- 8) M/s Brahma Corporation Hotel,
Through Mrs. Natalia Rodrigues,
Colva, Salcete-Goa.
- 9) M/s Quinsan Cottages,
C/o Remedios Goes, Sernabatim,
Salcete-Goa.
- 10) M/s J B Guest House,
C/o Isabel Fernandes, Sernabatim,
Salcete-Goa.
- 11) M/s Crasto Guest House,
C/o Domingos Crasto, Sernabatim,
Salcete-Goa.

Copy to:

- 1) The Secretary, Village Panachayat of Colva, Colva, Salcete-Goa.....who is required to attend the personal hearing on the scheduled date and time and enforce this notice of personal hearing upon the alleged violator and to submit the compliance report accordingly to C/CZMA.
- 2) Colva Civic & Consumer Forum, C/o Ms. Judith Almeida, H.No. 257/1, Ward 3, Bagdem, Colva, Salcete-Goa.....with a request to make it convenient and attend the same.
- 3) Shri. Afonso Araujo, District & Sessions Judge (Retired), Cabeça, Santaacruz, Goa..... with a request to make it convenient and attend the same.
- 4) Shri. Caetano Joaaquim de Braganza, H.No. 1114, 2nd Bairro, Santaacruz, Tiswadi, Goa..... with a request to make it convenient and attend the same.
- 5) Shri. Kanchan M. Lotlikar, Nr. P & T Quarters, Alto-Porvorim, Bardez-Goa..... with a request to make it convenient and attend the same.

[Faint, illegible handwritten text]

True copy JA

Personal Hearing before the GCZMA on 14.08.2018.

Ref. No. GCZMA/SMWP/02/06/704, Shamiraj Hotels through its manager. Proprietor, Colva Salcete, Goa.

1. I say that this hotel and restaurant situated in survey no. 24/1 in the NDZ have carried out major violations.
2. The form I & XIV clearly mentions the presence of only one house which exists and is inhabited by the traditional inhabitants till date.
3. The 2006 DSLR plan shows new buildings.
4. The said owner had produced to the inquiry Committee documents that have not been certified, a plan wherein it is shown that in 1995, the GSCCE Member Secretary and Chief Town planner granted permission for reconstruction of a traditional building, the plan states 'proposed traditional reconstruction of existing residential structure'.
5. This TCP permission for **ground plus two storeys** which are being used commercially could never have been granted on 01.12.1995 in NDZ. The two temporary structures shown on the site plan were only ground floor structures made of metal and wooden sheets and have been shown to be demolished. No permission could have been granted for reconstruction of temporary structures into pucca one and even the plinth of the temporary structures have been changed. Hence the permission is illegal.
6. The village Panchayat of Colva pursuant to a SCN dated 30.08.2012 vide ref. No. VP/SVCG/1216/2012-13, carried out an inspection and a report with sketch was prepared by the architect on 25.09.2013, wherein it is shown that FAR consumed is 106.91%. Annexed is a copy of the report with sketch, as **Annexure A1**.
7. Pursuant to a show Cause Notice dated the village panchayat had issued a demolition notice Dated 31.05.2014 under reference no. VP/SVCG/345/14-15, stating that no permissions produced from GCZMA, Town and Country Planning department, Conversions Sanad prior to 1991. The structure exists, *Annexed as Annexure A2*
8. The Colva Civic and Consumer. filed complaints to various authorities on 07.06.2017 that the owner had demolished the illegal restaurant at the entrance of the site and had started reconstruction works. The panchayat issued a Stop Work Notice dated 24.06.2017 but the work continued. The additional Collector ordered an inspection and three reports were prepared by three different Talathis during the course of the construction. The Addl. Collector has sent the report to the GCZMA on 16.01.2018. The present F.A.R will have further exceeded compared to the report of 2013. The Hotel was reconstructed and commercial activities restarted. *Stop Work Notice Annexed as Annexure A3*
9. The 2006 DSLR plan shows the buildings as new.
10. The present structures must be mapped and all unauthorized structures and extensions be demolished.

Judith Almeida
Deponent

Judith Almeida 14.08.2018

add
[Signature]
14/8/18

True Copy
[Signature]

Received
GCZMA
14/8/18